

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/TD/2024

- Subject : Petition under Section 15 of the Electricity Act, 2003 read with Regulation 15(1), Regulation 3 and 6 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 seeking upgradation of Trading Licence of Altium Energies Private Limited from Category V to Category III Trading Licence.
- Petitioner : Altium Energies Private Limited (AEPL)
- Date of Hearing : **18.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mridul Chakravarty, Advocate, AEPL
Shri Hemant Singh, Advocate, AEPL
Shri Saurav Roy, Advocate, AEPL
Shri Jai Lal, Advocate, AEPL
Shri Nishant Kumar, Advocate, AEPL
Shri Fazl, Advocate, AEPL
Shri Gandharv, Advocate, AEPL
Shri Arun Lal, Advocate, AEPL
Shri Pawan Singh, Advocate, AEPL
Shri Indrayudh, Advocate, AEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the upgradation of the trading licence issued to the Petitioner from Category V to Category III under the Trading Licence Regulations.

2. In response to the Commission's specific query regarding the Petitioner's Liquidity Ratio being 0.81, i.e., lower than the requirement of 1:1, the learned counsel for the Petitioner submitted that the Petitioner is making all efforts to increase its Liquidity Ratio to 1:1 and in the past, the Commission has exercised its powers under Regulation 23 of the Trading Licence Regulations to relax such requirement. In this regard, the reliance was placed on the order dated 10.4.2023 in Petition No. 37/TD/2023.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)